

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 369 of 1996

Wednesday, this the 27th day of March, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

K. Unnikrishnan, S/o Narayanan Namboothiri,
Higher Selection Grade II Supervisor,
Railway Mail Service (EK Division),
Trichur.

Residing at Kurichiyath House,
Eravu Post Office, Trichur District. .. Applicant

By Advocate Mr M Paul Varghese.

Vs

1 Director of Postal Services,
Central Postal Region,
Kochi - 682 016.

2 Post Master General,
Central Postal Region,
Kochi - 682 016.

3 Union of India,
represented by its Secretary,
Ministry of Communications,
New Delhi. .. Respondents

By Advocate Mr Mary Help John David.J, Addl. CGSC

The application having been heard on 27th March 1996,
the Tribunal on the same day delivered the following:

O R D E R

Applicant was found guilty of claiming the ticket fare in respect of his daughter, who allegedly did not travel with him on Leave Travel Concession. The basis of the finding seems to be that, the name of the daughter who is said to have travelled with applicant, was shown as 'C. Rajaniv (M)'. The name of the daughter is Rajani. According to applicant, this is a mistake made by the Railway staff while

writing out the ticket. The name 'Rajani' happened to be suffixed with the alphabet 'v' making it read as Rajaniv and probably on that basis the gender was shown as male, instead of female. One cannot visualise a situation where Railway Clerks make no mistake.

2 While serious offences merit appropriate punishment, it must be ensured that a serious offence is made out on satisfactory evidence. Sometimes the mind is apt to mislead itself, and that must be guarded against. While I express no opinion on the merits of the case, the Revisional Authority will consider the matter in detail, in case applicant files a Revision Petition under Rule 29 of the Central Civil Services (Classification, Control & Appeal) Rules, before that authority within four weeks from today.

3 Standing counsel submits that he will forward a copy of the original application and a copy of this order to respondents for compliance. We record the submission.

4 Original application is disposed of as aforesaid. No costs.

Dated the 27th March, 1996.

Sankaranair

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN